



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार / Government of India



April 4th, 2025

ORDER

Subject: Order under regulation 4 and regulation 13 of the Rating of Properties for Digital Connectivity Regulations, 2024 (7 of 2024) read with clause (c) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) regarding fee for registration of Digital Connectivity Rating Agency and Property Manager.

F. No. AU-4/2/2(2)/2024-QoS--- Whereas the Telecom Regulatory Authority of India (hereinafter referred to as the “Authority”), established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (hereinafter referred to as “TRAI Act”), has been entrusted with discharge of certain functions, *inter-alia*, to ensure compliance of terms and conditions of licence; regulate the telecommunication services; protect the interests of consumers of the telecom sector; ensure technical compatibility and effective inter-connection between different service providers; lay-down the standards of quality of service to be provided by the service providers and ensure the quality of service and conduct the periodical survey of such service provided by the service providers so as to protect interest of the consumers of telecommunication service;

2. And whereas, in exercise of the power conferred upon it under section 36, read with subclauses (i) and (v) of clause (b), clause (c) and clause (d) of sub-section (1) of section 11, of TRAI Act, the Authority made the Rating of Properties for Digital Connectivity Regulations, 2024 (7 of 2024) dated the 25th October, 2024 (hereinafter referred to as the “regulations”), laying down the framework for evaluating and rating of property for digital connectivity;

3. And whereas regulation 4 of the regulations provides for registration of Digital Connectivity Rating Agency (hereinafter referred to as “DCRA”) and sub-regulation (1) of the said regulation reads as under: -

“4. Application for registration.— (1) Any entity, fulfilling the eligibility criteria under regulation 5 and intending to commence activity as DCRA under these regulations, shall make an application to the Authority for grant of registration on the rating platform in the manner and format, and upon payment of such fee, as may be specified by the Authority.”;

4. And whereas regulation 6 of the regulations provides that the Authority shall, on being satisfied that an applicant meets the eligibility criteria under regulation 5 of the regulations, grant registration to the applicant on the rating platform for a period of five years and such registration shall be subject to payment of such fees and such terms and conditions, as may be specified by the Authority from time to time, by an order or direction;

5. And whereas regulation 13 of the regulations provides for registration of property manager and sub-regulation (1) of the said regulation reads as under:-

“13. Registration on rating platform.— (1) Any property manager, who intends to apply for rating of their property for digital connectivity under these regulations, shall register himself on the rating platform, in such manner and format and upon payment of such fees, as may be specified by the Authority.”;

6. And whereas clause (n) of sub-regulation (1) of regulation 2 of the regulations defines rating platform and the note to the said clause reads as under:-

“Note:- The Authority shall notify the date on which the rating platform shall be made live. Further, the Authority may, till the development of an online rating platform, provide an alternate mechanism for rating of property.”;

7. Now, therefore, in exercise of the powers conferred upon it under regulation 4 and regulation 13 of the Rating of Properties for Digital Connectivity Regulations, 2024 (7 of 2024), read with clause (c) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Authority, hereby, orders as under:-

(a) an entity intending to commence activity as a Digital Connectivity Rating Agency shall submit a non-refundable application fee of Rupees Ten Thousand only (₹10,000/-) for registration as DCRA:

Provided that such fee shall be waived off for applications submitted on or before 30th June 2025;

(b) an applicant, who shall be found to be eligible for registration as DCRA as per the eligibility criteria, shall be granted registration by the Authority, subject to deposition of registration fee amounting to Rupees One Lakh only (₹ 1,00,000/-) as a non interest bearing refundable security deposit. However, this security deposit shall be forfeited in the event of any violation of the regulations;

(c) a Property Manager intending to apply for rating of their property for digital connectivity shall submit a non-refundable registration fee of Rupees Ten Thousand only (₹10,000/-):

Provided that such fee shall be waived off for applications submitted on or before 30th June 2025;

8. Any entity intending to commence activity as a Digital Connectivity Rating Agency and a Property Manager intending to apply for rating of their property for digital connectivity are advised to peruse the provisions of the regulations before submitting their applications for registration.

9. The detailed process for submission of applications for registration as Digital Connectivity Rating Agency and Property Manager and the mechanism for rating of property for digital connectivity shall be published on the Authority’s website (traigov.in) separately.

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